

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SUNGRACIA TILES PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	SUNGRACIA TILES PRIVATE LIMITED
2	Date of incorporation of corporate debtor	07/02/2012
3	Authority under which corporate debtor is incorporated / registered	ROC- Ahmedabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26914GJ2012PTC068945
5	Address of the registered office and principal office (if any) of corporate debtor	S. No. 145/P, Opp. Amardham Temple Tal. Wankaner Matel GJ 363622 IN
6	Insolvency commencement date in respect of corporate debtor	04/12/2019 (Order received from NCLT Website on 06-12-2019)
7	Estimated date of closure of insolvency resolution process	31/05/2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Sunit Jagdishchandra Shah IP Reg. No.- IBBI/IPA-001/IP-P00471/2017-18/10814
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 303, 3rd Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-6 Email Id: sunit78@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 303, 3rd Floor, Abhijeet-1, Opp. Bhuj Mercantile Bank, Mithakhali Six Roads, Navrangpura, Ahmedabad-6 Email Id: cirp.sgtpl@gmail.com
11	Last date for submission of claims	20/12/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: www.ibbi.gov.in Physical Address: As per Point 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SUNGRACIA TILES PRIVATE LIMITED** on **04/12/2019**.

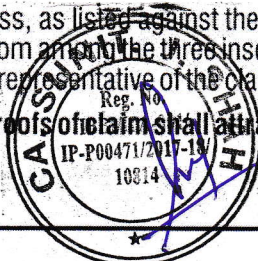
The creditors of **SUNGRACIA TILES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **20/12/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (NA) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (NA) to act as authorised representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07th December, 2019
Place: Ahmedabad



Sunit Jagdishchandra Shah
(Interim Resolution Professional)